

ITEM NO.30 Court 6 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 389/2021

LAWYERS AGAINST MALICIOUS PROSECUTION Petitioner(s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)

(FOR ADMISSION)

Date : 01-10-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mrs. Nalini Chidambaram, Sr. Adv.
Ms. Maneka Guruswamy, Sr. Adv.
Mrs. Sumathi Dandapani, Sr. Adv.
Mr. Anish K Valappil, Adv.
Ms. Rahisha Sinan, Adv.
Mr. Yash S. Vijay, Adv.
Mr. Yash Sinha, Adv.
Ms. Ayushi Rajput, Adv.
Ms. Rangoli Seth, Adv.
Mr. Prateek K Chadha, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

After arguing for some time learned counsel for the petitioner seeks to withdraw this petition and states that since the larger canvass is being debated before us in SLP(Cr1.) No. 5191/2021 and the learned Additional Solicitor General has to assist us, Ms. Maneka Guruswamy, learned senior counsel may be permitted to give her suggestions to the learned Additional Solicitor General in this behalf.

The writ petition is dismissed as withdrawn in terms aforesaid with liberty to Ms. Maneka Guruswamy to give her suggestions to learned Additional Solicitor General.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)